

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No. 41928 of 2018**

(Arising out of Order-in-Original No. 13/COMMR/CE/2018 dated 27.03.2018 passed by the Commissioner of G.S.T. and Central Excise, No. 1, Williams Road, Cantonment, Tiruchirappalli – 620 001)

**M/s. Dalmia Cement (Bharat) Ltd.,**

SF No. 630, Tamaraikulum Village,  
Ariyalur – 621 705, Tamil Nadu

**: Appellant**

**VERSUS**

**The Commissioner of G.S.T. and Central Excise,**

Tiruchirappalli Commissionerate,  
No.1, Williams Road, Cantonment, Tiruchirappalli – 620 001

**: Respondent**

**APPEARANCE:**

Shri Y. Ramakrishnan, Consultant for the Appellant

Ms. Sridevi Taritla, Authorized Representative (A.R.) for the Respondent

**CORAM:**

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)**

**HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 40522 / 2021**

DATE OF HEARING: 15.01.2021

DATE OF DECISION: 15.01.2021

**Order : Per Bench**

The Department has filed letter in C.No. IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above case is also included in the said list. The assessee has conceded to this.

2. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

**(SULEKHA BEEVI C.S.)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

RKP